

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

**Contempt Petition No. 173 of 2007 in
Original Application No. 936 of 2006**

Tuesday, this the 30th day of September, 2008

**Hon'ble Mr. Ashok S. Karamadi, Member (J)
Hon'ble Mr. K.S. Menon, Member (A)**

Smt. Manjharia Devi aged about 76 years (Widow of Late Ram Dayal, ex-Abhileshpal, Personnel Branch, N.E. Railway, DRM's Office, Varanasi, R/o Village: Rampur, P.O.-Mubarakpur, District: Ghazipur.

Petitioner

By Advocate: Sri Sudama Ram

Vs.

Shri Shailendra Tripathi, Divisional Railway Manager, North Eastern Railway, DRM's Office, Varanasi.

Respondent

By Advocate: Sri K.P. Singh

ORDER

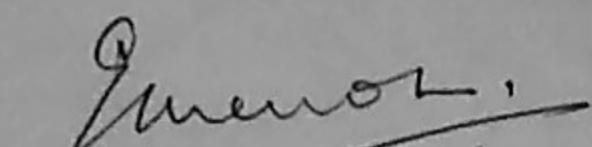
By Ashok S. Karamadi, J.M.

Learned counsel for the respondents has filed Counter Affidavit after serving a copy of the same on learned counsel for the petitioner. Based on which, learned counsel for the respondents seeks for dismissal of contempt petition. It is further submitted that in view of the Order passed by the Hon'ble High Court, the respondents have passed the Order dated 19.11.2007, which is produced alongwith Counter Affidavit as annexure CA-1, and payments are made to the petitioner.

2. In view of the above, we are of the considered opinion that grievance of the petitioner does not survive any more in this Contempt Petition. Accordingly contempt petition is dismissed. Notice issued to



the respondent is hereby discharged. However, liberty is given to the petitioner that if any grievance subsists, he raises the same in accordance with law.



(K.S. Menon)
Member (A)



(Ashok S. Karamadi)
Member (J)

/M.M/